



The Jammu and Kashmir Elimination of Discrimination Against Persons Affected by Leprosy Act, 2026

Act No. 5 of 2026

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**THE
JAMMU AND KASHMIR OFFICIAL GAZETTE**

Vol. 138] Jammu, Tue., the 31st March, 2026/10th Chai., 1948. [No. 1-13

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PRLIAMENTARY AFFAIRS
(LEGISLATION SECTION), JAMMU/SRINAGAR.

Jammu, the 31st March, 2026.

The following Act as passed by the Jammu and Kashmir Legislative Assembly received the assent of the Lieutenant Governor on 31st March, 2026 and is hereby published for general information :—

**THE JAMMU AND KASHMIR ELIMINATING
DISCRIMINATION AGAINST PERSONS AFFECTED BY
LEPROSY ACT, 2026.**

(Act No. V of 2026)

[31st March, 2026]

An Act to amend certain enactments of the Union Territory of the Jammu and Kashmir to eliminate any discrimination or denial of equal treatment for persons affected by Leprosy that negatively affect such

persons and promote their segregation and discrimination and to enable the Union Territory to discharge its positive obligations through affirmative action.

Be it enacted by the Legislature in the Seventy-seventh Year of the Republic of India as follows :—

1. **Short title and commencement.**— (1) This Act may be called the Jammu and Kashmir Elimination of Discrimination Against Persons Affected by Leprosy Act, 2026.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. **Amendment of certain enactments.**—The enactments mentioned in column (2) of the Schedule are hereby amended to the extent and in the manner mentioned in column (4) thereof.

3. **Savings.**—The amendment by this Act of any enactment shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing.

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THE SCHEDULE

(See section 2)

S. No.	Name of Act	Existing Provision	Amendment Proposed
1	The Jammu and Kashmir Shri Amarnath Ji Shrine Act, 2000	<p>7. Disqualifications for membership of Board.—A person shall be disqualified from being nominated as a Member of the Board :—</p> <p>(a) if he is of unsound mind and stands so declared by a competent court or if he is a deaf-mute or is suffering from <u>contagious leprosy</u> or any virulent contagious disease ;</p>	Omit the words “contagious leprosy or”
2	The Jammu and Kashmir Shri Mata Vaishno Devi Shrine Act, 1988	<p>8. Disqualifications for membership of Board.—A person shall be disqualified for being appointed, as a member of the Board,—</p> <p>(a) if such person is not a Hindu ;</p> <p>(b) if he is of unsound mind and stands so declared by a competent court or if he is a deaf-mute, or is suffering from <u>contagious leprosy</u> or any virulent contagious disease ;</p>	Omit the words “contagious leprosy or”

3.	The Jammu and Kashmir Shri Shiv Khori Shrine Act, 2008.	<p>8. Disqualifications for membership of Board.— A person shall be disqualified for being appointed, as a member of the Board,—</p> <p>(a) if such person is not a Hindu ;</p> <p>(b) if he is of unsound mind and stands so declared by a competent court or if he is a deaf-mute, or is suffering from <u>contagious leprosy</u> or any virulent contagious disease ;</p>	Omit the words “contagious leprosy or”
4.	The Jammu and Kashmir Shri Mata Sukhrala Devi Ji and Shri Mata Bala Sundari Shrine Act, 2013.	<p>8. Disqualification for membership of the Board.— A person shall be disqualified from being appointed or nominated as a member of the Board,—</p> <p>(a) if he/she is not a Hindu except in the case of SDM, Billawar ;</p> <p>(b) if he/she is of unsound mind and stands so declared by a Competent Court or if he/she is a deaf-mute <u>or is suffering from contagious leprosy</u> or any virulent contagious disease ;</p>	Omit the words “contagious leprosy or”

5	The Jammu and Kashmir Prevention of Beggary Act, 1960		Repeal as whole.
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Sd/-
(ASHISH GUPTA),
Special Secretary to the Government,
Department of Law, Justice and Parliamentary Affairs.